1455 Bills introduced MAGHA 27, 1889 (SAKA) Bills introduced

14.59 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

Nineteenth Report

SHRI K. M. KOUSHIK (Chanda): Sir, I beg to move:

"That this House agrees with the Nineteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th February, 1968."

MR. DEPUTY-SPEAKER: The question is:

"That this House agrees with the Nineteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th February, 1968".

The motion was adopted.

15 hrs.

WIDOWERS' RE-MARRIAGE BILL*

श्री रघुवीर सिंह झास्त्री: (बागपत): मैं प्रस्ताव करता हूं कि विधुर पुर्नीववाड़ के लिए उनवन्ध करने वाले विधेयक को पेश करने की अनुमती दी जाय।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the re-marriage of widowers."

The motion was adopted.

भी रख्बीर सिंह शास्त्री: श्रीमन् मै विवेयक पेश करता हूं। CONSTITUTION (AMENDMENT)
BILL*

1456.

(Amendment of articles 4, 80 etc)

श्री शिव श्रम्ब झा (मधुवती): उपाध्यक्ष महोदय् में बाश्रदव सदन से दरस्वास्त करता हूं कि मुझे भारमे के संविधान के झाग्रे संशोधन करने घाले विधेयक को पेश करने की श्रनुमति दी जाय।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री जिल्ला चन्द्र झाः मैं विश्लेयक कोः पेण करता हुं।

15.01 hrs.

REPRESENTATION OF THE PEO-PLE (AMENDMENT) BILL*

(Insertion of new section 7A)

डा॰ गोविन्ड बास (जबलपुर): मैं प्रस्ताव करता हूं कि लोक प्रतिनिधित्व मिधिनियम, 1951 में माग्रे संगोधन करने बाले विधेयक, को पेश करने की मनुमिति

SHRI S. M. BANERJEE (Kanpur):
Sir, I rise to oppose this Bill at the introduction stage on two grounds. I must make it clear to my hon. friend, Dr. Govind Das that defection may mean political corruption unless it is based on an ideology. The hon. Member is aware that in this House there was a non-official resolution moved by the hon. Member Shri Venkatasubbaiah which was

^{*}Published in Gazette of India Ex traordinary, Part II, section 2, dated: 16-2-1968.

[Shri S. M. Banerjee]

supported by us with certain amendments from myself and Shri Madhu It was accepted by the Limave. Home Minister and finally it was accepted by this House in the amended form. As a result of that a Committee to consider the entire matter of defections has been set up. This matter is already under the consideration of that Committee. It was unanimously felt in this House, by alı sections including the ruling party, that no legislation is going to solve this problem of defection. The feeling was that it was entirely a political issue and it has to be tackled on a political level. I know, and the hon. Minister for Parliamentary Affairs will kindly bear me out, that even in the meeting of the Whips held in Simla last year a unanimous resolution was taken that this matter should be settled by convening a meeting of all the political parties and having a It was the unanumous consensus. opinion that defections are bad. Today I find that after having done all the mischief the Congress is coming forward with a legislation to amend the Representation of the People Act. 1951. They want to say, as is given in page 2 of the Bill, that ii a Member after he is elected to the House of the People or to the Legislative Assembly of a State resigns from the party on whose ticket he contested the election he shall be disqualified. I fully appreciate the sentiments of my hon, friend. His is a very noble idea. I know he has never defected, I admire him. All honour to "him. But, Sir, who started the game? It started with the Congress right from Shri Asoka Mehta. I do not want to name more people.

MR. DEPUTY-SPEAKER: At this stage, Mr. Banerjee . . .

SHRI S. M. BANERJEE: Sir, I am not mentioning any more names. Just

to justify my objection I chould say something. That was why I wanted to point out that this game was started by the Congress. Therefore, unless that Committee submits a report this bill should not be brought here.

Another reason is, a similar Bill moved by a PSP Member, Shri Misra, is already before the House. It has already been introduced and it has only to be categorised. So I requeset my hon friend, Dr. Govind Das, through you, Sir, to wait till the report is submitted by that Committee so that the House knows what the recommendations are and whether this has to be tackled on a political level or not.

In the absence of such a report this Bill will not be fruitful in this House. So, I would request him to withdraw the Bill or not to introduce it at least today; let us wait for the Committee's report.

MR. DEPUTY-SPEAKER: Ties question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

SHRI S. M. BANERJEE: 100 reply to my objection, Sir?

The motion was adopted.

डा० गोविन्द दासः मैं विधेयक को पैश पैश करता हूं।

CONSTITUTION (AMENDMENT)
BILL*

'Amendment of articles 343, 345 etc.)

SHRI J. MOHAMED IMAM Chitradurga): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

^{*}Published in Gazette of India Extraordinary, Part II. Section 2. dated 16-2-68.